

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 2449**

TO BE ANSWERED ON THE 06TH AUGUST, 2024/ SHRAVAN 15, 1946 (SAKA)

NEW LAWS

**†2449 SHRI JUGAL KISHORE:
 SHRI MANISH JAISWAL**

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether special provisions have been made in the new laws for withdrawal of cases;

(b) whether version of the victim is also likely to be heard in the matter of withdrawal of cases; and

(c) if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI BANDI SANJAY KUMAR)**

(a) to (c): To foster a more victim-centric approach in the criminal justice system, a proviso has been added under section 360 of the Bharatiya Nagarik Suraksha Sanhita (BNSS), 2023 to provide that before withdrawal of prosecution, the Court shall give an opportunity of being heard to the victims. This provision acknowledges and incorporates the concerns of victims, enhancing the overall fairness and responsiveness of the criminal justice process.
